

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 35 of 2021**

In the matter of:

Damont Developers Pvt. Ltd. & Anr.

....Appellants

Vs.

Brys Hotels Pvt. Ltd. & Anr.

....Respondents

Present:

Appellants: Mr. Virender Ganda, Senior Advocate with Mr. Vishal Ganda, Mr. Anand Singh Sengar, Mr. Ayandeb Mitra, Advocates.

Respondents: Mr. Abhishek Anand, Mr. Kunal Godhwani, Mr. Sandeep Goel, Advocates for R1.

ORDER

(Through Virtual Mode)

05.02.2021: Notice has been delivered upon Respondent No.2. However, there is no appearance on its behalf.

Let Chief Secretary of Government of Rajasthan be intimated through e-mail that the matter has been adjourned to 23rd February, 2021 on which date the Government of Rajasthan should be represented by a duly authorized person.

Reply has been filed by Respondent No.1. Mr. Virender Ganda, Senior Advocate representing the Appellant seeks some time to file rejoinder. Time is extended by two weeks to file rejoinder.

Contd/-.....

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 23rd February, 2021 at 2.00 P.M.

Interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g